

**Housing Schemes**

161. SHRI P. G. MAVALANKAR:  
Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that many housing schemes in several parts of the country and particularly in the urban agglomerations in Gujarat, are at a standstill on account of the severe practical and legal handicaps faced by the private and public construction agencies; and

(b) if so, steps being taken by the Government to urgently correct and improve the situation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Immediately after the enactment of the Urban Land (Ceiling & Regulation) Act, 1976, there was uncertainty about sanctioning of building plans and there was a slackening in the building activity in some of the States, including Gujarat. The matter was examined and guidelines were issued for sanctioning plans for buildings on vacant land within the ceiling limit and also in cases where the extent of vacant land was in excess of the ceiling limit. Subsequently the State Governments were also urged to ensure the proper implementation of the guidelines so that the genuine needs of citizens to construct or alter residential or non-residential building were met without violating the provisions of the Urban Land (Ceiling and Regulation) Act, 1976.

**Former Ministers and Members of Parliament residing in Government Accommodation**

162. SHRI P. G. MAVALANKAR:  
Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a very large number of Members of the Fifth Lok Sabha in-

cluding many former Ministers have been still occupying the residential units made available to them at a subsidized rate during their Membership;

(b) if so, whether the said persons are being requested to surrender the concessional rate accommodation; and

(c) steps Government are taking to ensure such a surrender of residential places so that the said units are available to Members of the Sixth Lok Sabha?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) 162 Members of the 5th Lok Sabha, including 5 former Ministers, are still occupying Government residences.

(b) Yes.

(c) Eviction proceedings have been initiated against 96 Members of the 5th Lok Sabha and four former Ministers, who are still unauthorisedly occupying Government residences.

**Policy regarding Procurement and Distribution of Wheat**

163. SHRI P. G. MAVALANKAR:  
Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have formulated a new policy regarding procurement and distribution of wheat in the whole country;

(b) if so, the salient features thereof; and

(c) the results obtained in the first few weeks of the said policy and programme?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) Yes, Sir.

(b) The price, procurement and distribution policy for marketing year